NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 807/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

> SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES: M/s. Barclays Technology Centre India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME

1. MR. SIMIL PUROHIT

2. MR. TAPAN DESHPANDE THE MARCHAND PHOUNTES

MARICALDAS, ADVOCATES

MARICALDAS, ADVOCATES

FOR PETITIONER COMPANY

TORPORTED

TORPO

ORDER

CSP No. 805/230-232/NCLT/MB/MAH/2017 CSP No. 807/230-232/NCLT/MB/MAH/2017

The Company Petitions are **allowed**, vide separate order.

SD/-

V. NALLASENAPATHY

Member (Technical)

SD/-

B.S.V. PRAKASH KUMAR

Member (Judicial)